

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Original Suit (s). No(s).4/2021

THE STATE OF WEST BENGAL

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and IA No.105731/2021-EARLY HEARING APPLICATION and IA No.105458/2021-EX-PARTE AD-INTERIM RELIEF and IA No.105454/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.105734/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 06-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Sidharth Luthra, Sr Adv.
Mr. Bishwajit Bhattacharyya, Sr.Adv.
Mr. Suhaan Mukerji, Adv.
Mr. Vishal Prasad, Adv.
Ms. Chitralkha Das, Adv.
Mr. Abhishek Manchanda, Adv.
Mr. Asif Ahmed, Adv.
Mr. Adityaa Raju, Adv.
Mr. Sayandeep Pahari, Adv.
M/S. PLR Chambers And Co., AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The registry is directed to issue notice.

The plaintiff is given liberty to mention
interlocutory application for listing after two weeks.

(B.Parvathi)
Court Master

(Anand Prakash)
Court Master